

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/MP/2018

Subject : Petition under Section 79(1)(c),(d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for redetermination of Slab Rates for the period January, 2016 to March, 2016 i.e. quarter Q 4 of FY 2015-16 determined vide order dated 12.3.2016.

Petitioner : GRIDCO Limited

Respondents : Power Grid Corporation of India Limited and Ors.

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Rajkumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri S. K. Maharana, GRIDCO
Shri Prashant Kumar Das, GRIDCO
Shri K. K. Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that present Petition has been filed for revision of PoC Slab rates for the period January, 2016 to March, 2016 approved by the Commission vide order dated 12.3.2016 as the LTA demand data of Odisha for the aforesaid period was inadvertently considered as 1035 MW instead of 1223 MW. By corrigendum order dated 4.2.2019, the Commission has revised the PoC rates considering the correct LTA data for the States of Odisha and Bihar for the aforesaid period. Learned counsel further submitted that Eastern Regional Power Committee (ERPC) has issued the revised RTA for the aforesaid period. However, NLDC has yet to revise the bills. Learned counsel requested to direct NLDC/CTU to revise the bills accordingly.

2. After hearing the learned counsel for the Petitioner, the Commission directed NLDC/CTU to revise the bills as per revised RTA within fifteen days. Accordingly, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

